

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE  
OF INDIA.

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE AND INSURANCE)

.....

NEW DELHI, the 26th November, 1970.

NOTIFICATION  
INCOME-TAX

NO. 189 (F.No.404/104/70-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 ( 43 of 1961), the Central Government hereby authorise Shri K.N. Bajaj who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This notification shall come into force with effect from 2nd December, 1970.

3. The appointment of Shri B.S. Agarwal made in notification No. 64, dated 7th June, 1969 (F.No.16/118/69-ITCC) is cancelled with effect from 2nd December, 1970.

*J.K.* ( R.D. Saxena )  
Deputy Secretary to the Government of India.

To

The Manager,  
Government of India Press,  
New Delhi

No. 189 (F.No.404/104/70-ITCC)

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Directors of Inspection.
3. Chief Secretary, Government of Rajasthan, Jaipur.
4. C.A.G. of India (25 copies) New Delhi.
5. Accountant General, Rajasthan, Jaipur.
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*Koraseen*  
Deputy Secretary to the Government of India

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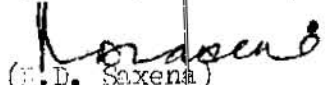
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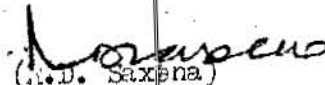
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